

PARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No, Sir. In Telephone Districts and some major circles, the Telephone Directories are to be published on bi-annual basis. In other circles the

Directories are to be published on an annual basis only.

(b) The information is as under :—

S. No.	Name of Disstt/Circle	Periodicity	Name of the issue	Corrected upto
1.	Ahmedabad Distt.	Half Yearly	December, 67	December, 67
2.	Andhra Circle	Yearly	September, 68	15-11-68
3.	Assam Circle	"	December, 66	December, 66
4.	Bangalore Distt.	Half Yearly	Oct., 68	15-10-68
5.	Bihar Circle	"	July, 68	31-7-68
6.	Bombay Distt.	"	January, 69	20-12-68
7.	Calcutta Distt.	"	Sept., 68	2-5-68
8.	Delhi Distt.	"	March, 68	10-1-68
9.	Gujarat Circle	"	January, 68	30-4-68
10.	Hyderabad Distt.	"	June, 68	15-6-68
11.	J & K Circle	Yearly	June, 68	June, 68
12.	Kerala Circle	Yearly	December, 68	30-11-67
13.	Madras Distt.	Half Yearly	August, 68	15-7-68
14.	Madras Circle	Half Yearly	January, 68	31-12-67
15.	Goa Sub. Divn.	Yearly	March, 68	31-3-68
16.	M. P. Circle	"	March, 69	March, 69
17.	Mysore Circle	"	July, 68	30-6-68
18.	Orissa Circle	"	March, 67	31-3-67
19.	Punjab Circle	Half Yearly	March, 67	15-1-67
		supplementary	Nov, 68	June, 68
20.	Rajasthan Circle	Half Yearly	Dec, 68	Dec, 68
21.	U.P. Circle	Half Yearly	April, 68	31-12-67
22.	West Bengal	Yearly	June, 67	April, 67

(c) Yes. They cannot cover day to day changes in numbers but are correct upto the date the manuscripts of the directory or the supplements are sent to the press. So far no charges have been levied for local enquiries but it has now been proposed in the budget proposals to charge for such calls.

to cover all day to day changes and subscribers will be required to consult directory enquiry positions in the Telephone exchange for information on certain numbers. This is an additional service and therefore increases the cost of operation and hence is proposed to be charged for.

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#### RE-SITUATION IN CALCUTTA

(d) All efforts are being made to publish Telephone Directories of various circle/Distts. as per schedule fixed for them, but as stated at (c) above, it is not possible even with six monthly issue of directories

MR. SPEAKER: After Calling-Attention, yesterday, some hon. Members wanted some time to be given for discussion and this morning Mr. Ranga saw me and other Mem-

bers also came and saw me about it. This is about the 'Bandh' that is continuing where the Government itself is participating and stopping the air-lines, trains, post offices and other things. (*Interruption*) Now, about discussion, I cannot say anything because the Business Advisory Committee has to meet and go into both the demands. Therefore, when the Business Advisory Committee meet they will consider it. After all, it is the Business Advisory Committee and the Government who will have to take a decision. Yesterday some information was given but immediately Members wanted to express their opinion that Government can give better information. In view of the serious thing that is happening any information that can be given any time would be welcome and hon. Members would like to know what is happening and that is the position there. (*Interruption*) Now, Papers Laid on the Table.

SHRI S. M. BANERJEE : *rose*—

MR. SPEAKER ; Not now; he may please write to me.

12-2 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORT OF THE COMMITTEE ON UNTOUCHABILITY

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (Dr. (SHRIMATI) PHULREN GUHA) : Sir, I beg to lay on the Table a copy of the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Parts I—V) along with connected documents. [*Placed in Library. See No. LT-668/69*]

##### NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 765 (English version) and G.S.R. 766 (Hindi version) published in Gazette of India dated

the 6th March, 1969, under section 12A of the Essential Commodities Act, 1955.

[*Placed in Library. See No. LT—669/69*]

12-03 hrs.

#### STATEMENT RE. STRIKE BY DOCTORS OF DELHI HOSPITALS

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : Mr. Speaker, Sir, Hon. Members are aware that both the Government of India and the Delhi Administration have gone to the farthest extent of holding out assurance to the striking junior doctors for redressal of their just grievances and have refrained from taking any action so far in the hope that the doctors would realise their responsibility to the public and would not prolong the suffering of the people any more. The Members of the Action Committee first met Shri Vijay Kumar Malhotra and later were with me yesterday evening and after discussion for one and a half hours, with the consent of both of us, an understanding was reached to the following effect:—

- "1. Doctors would resume work.
2. The Delhi Administration would allow Dr. Bhatnagar and Dr. Mishra to withdraw their resignations and would institute an enquiry into the charges against them. During the period of the enquiry, both the doctors would be suspended. The three doctors of Willingdon Hospital, viz., Dr. Geol, Dr. Sethi and Dr. Sharma, would be treated on similar lines. In respect of the rest of their demands, it was agreed that final decisions would be taken in two months by Government of India."

Hon. Members will please see from the terms of the understanding that we have done